

CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA No.305/2003

Dated Thursday this the 10th day of April, 2003.

CORAM

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

K.Kuttalingam Temporary Status Group 'D' Railway Mail Service, TV Division Kollam.

Applicant

(By advocate Mr. Thomas Mathew)

Versus

- 1. Senior Superintendent RMS TV Division Trivandrum.
- Chief Postmaster General Kerala Circle, Trivandrum.
- 3. Director General Department of Posts New Delhi.
- 4. Union of India, represented by its Secretary, Department of Posts New Delhi.

Respondents

(By advocate Mrs.S.Chithra, ACGSC)

The application having been heard on 10th April, 2003, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

The applicant, who is working as a temporary status Group-D employee in the Railway Mail Service, TV Division, Kollam, is aggrieved that although as on 20.5.2001 he completed 3 years of casual service after the conferment of temporary status on 20.5.98 and, being so, he was entitled to the benefits available under A-2 order dated 30.11.92, the same benefits have not been given to him. The prayers sought for by the applicant in the OA are:

Declare that the applicant is entitled to be treated at par with temporary Group 'D' with effect from 20.5.2001 in terms of A-2 with all consequential benefits and is entitled to the benefits enumerated in A-2 with effect from 20.5.2001 and direct the respondents accordingly.

- (ii) Direct the respondents to pay the applicant the benefit of leave salary for eligible leave availed and pay and allowances for holidays as admissible to temporary Group 'D' employee from 20.5.2001 onwards.
- A-4 A-3 to have made 2. The applicant appears representations dated 1.6.2001 and 26.9.2001 respectively addressed to the 1st respondent and A-5 representation dated 1.1.2003 addressed to the 2nd respondent. However, no reply has been received by the applicant and no action in pursuance of the representations is in evidence.
- 3. When the matter came up for admission, Smt.S.Chithra, learned ACGSC took notice on behalf of the respondents. Sh. Thomas Mathew, the learned counsel appearing for the applicant would request that the applicant may be permitted to make a supplemental representation to the 2nd respondent, augmenting the points raised in the A-5 representation and the respondents be directed to consider and dispose of the same within a time frame. If orders are issued on these lines, the purpose of the OA would be served, according to the learned counsel. Counsel appearing for the respondents would submit that such a course of action may be taken, and the OA may be disposed of accordingly.
- we dispose of this OA permitting the Accordingly, applicant to make a supplemental representation support the A-5 bу the applicant in his claim already preferred representation dated 1.1.2003 within a week's time from today, respondent to consider the such 2nd and directing the

supplemental representation, if received within time, along with A-5, in the light of A-2 Government of India, Department of Posts order dated 30.11.92 and other instructions on the matter and issue a comprehensive reply to the applicant within six weeks from the date of receipt of the supplemental representation. No order as to costs.

Dated 10th April, 2003.

K.V.SACHIDANANDAN JUDICIAL MEMBER

aa.

T.N.T.NAYAR ADMINISTRATIVE MEMBER